

anything about it here. I am not the Home Minister to give any directive to them. Still, I would try to look into all these matters and I had called the concerned S.P. yesterday and discussed these things and I would discuss it later in the meeting also. No good will come out by disclosing those things before the House. I know all the facts about the workers who have not been apprehended, why they have not been apprehended and the names which you have mentioned, but I do not wish to disclose them. I will take action on it. I will call a meeting within 8-10 days, before this session ends.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Mr. Deputy-Speaker, Sir, I would request you kindly to consider skipping the Lunch Hour of the House to enable us complete the business of the House.

PROF. MADHU DANDAVATE (Rajapur) : We can skip the Lunch Hour but we do not want to skip our lunch.

MR. DEPUTY-SPEAKER : Is it the pleasure of the House to skip Lunch Hour of the House today ?

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : So, we will continue. Next item—Matters under Rule 377.

12.58 hrs.

MATTERS UNDER RULES 377

[Translation]

(i) Scarcity of drinking water particularly in hilly areas of U.P.

SHRI HARISH RAWAT (Almora) : Mr. Deputy Speaker, Sir the Government of India have been providing ample finances to the U.P. Government for implementing ambitious drinking water schemes in problem-villages of U.P. under the Minimum Needs Programme. Under this programme, U.P. Jal Nigam and Jal Sansthan have been

entrusted with the responsibility of water supply. The work of the these two Bodies in hilly areas and particularly in my constituency has been completely unsatisfactory. The Nethna drinking water project and Pithoragarh-Almora, Tinli-Chachroti-Kharhi drinking water projects are facing crisis. Water supply is being made on paper only; taxes are being collected from the people but the reality is that they do not get even a drop of water through the taps.

The Jal Nigam formulates the scheme and hands it over to the Jal Sansthan which is responsible for its implementation. The scheme is not formulated according to prescribed norms. The lower staff in both these organisations effect the transfer of the work of the scheme. Later on when the scheme does not work, the Jal Sansthan blames the Jal Nigam and Jal Nigam in turn blames Jal Sansthan for not effectively implementing the scheme and thus evade responsibility. It is the people who suffer consequently. I would, therefore, suggest that the Union Housing Ministry should direct the State Government :

1. That the formulation and implementation of drinking Water schemes should be the responsibility of only one organisation. For this purpose the Jal Nigam and Jal Sansthan should be amalgamated.
2. That a crash programme should be undertaken to survey and rectify the defective drinking Water Schemes and suitable funds be provided for the same.
3. A high level enquiry be made into the working of these two organisations.

[English]

(ii) Need for establishing an Agriculture University at Jobner, Rajasthan.

SHRI BANWARI LAL BAIRWA (Tonk) : The S.K.N. College of Agriculture at Jobner is the oldest college in Rajasthan. The ICAR visiting team, in its report has admitted there is no proper plan for the development of Jobner campus in the University of Udaipur. This team has recommended that there should be a separate Agriculture University in the State. The